

Tezpur PS Case No-1156 of 2022
GR Case No-2193 of 2022
U/S-380 of IPC

O R D E R

16.11.2022

Ld. Advocate of the petitioner has filed hazira.

Case diary as called earlier vide Order dated-09.11.2022 is received today from the I/O concerned.

Heard learned counsel of both sides on the instant petition. Also perused the instant petition.

The learned advocate of the petitioner has submitted that the accused persons, namely, Sri Suman Nath and Daud Haque @ Nanu are innocent and they are no way connected with the alleged offence. The Ld. Counsel of the accused further submitted that the allegations leveled against the accused persons only for harassing them without any valid reason. The Ld. Counsel of the accused further submitted that in the event of their release on bail there is no chance of their absconding. Hence, prayed to allow the bail prayer of the above-named accused persons.

Also perused the case diary. The prosecution story in brief is as follows that complainant, namely, Sri Sourabh Sarmah stating that yesterday i.e. on 06.11.2022 at around 10:30 AM to 12:30 PM his Triban Road bike get stolen by some miscreants from his house situated at Rupak Nagar. Hence, the prosecution case.

On perusal of the case diary, it appears that investigation of this case is still going on and yet to complete. It also appears that sufficient incriminating materials have been found against the above-named accused persons. Hence, at this stage, if the above-named accused persons are released on bail, the whole process of the investigation of this case will be hampered. So, under such circumstances, considering the gravity and seriousness of offence alleged against accused persons and the stage of investigation, I find that this is not a case where the accused persons can be relied upon and enlarged on bail. Accordingly, the bail petition filed on behalf of the above-named accused persons stands rejected.

16.11.2022

Return back the case diary to the Investigating Officer in seal cover.

Accordingly, bail application is disposed of.

Inform all the concerned.

Sri N. Bhatta
Chief Judicial Magistrate
Sonitpur at Tezpur